

action, if any, taken by Government of India in this regard ?

VIDESH MANTRALAYA MEN UP MANTRI (SHRI SURENDRA PAL SINGH): (a) and (b). Government have seen notices appearing in the Pakistan Press, from time to time for the sale of Indian properties seized by Pakistan during the 1965 conflict.

Government have protested to the Government of Pakistan against such sales, pointing out that they are illegal and contrary to International Law and practice and urging upon that Government to discuss the restoration of the properties, as envisaged in the Tashkent Declaration of 1966.

Reorganisation of Defence Positions

66. SHRI K. LAKKAPPA : Will the RAKSHA MANTRI be pleased to state :

(a) whether Government have planned to reorganise our defence positions in view of the changed situation on the borders; and

(b) if so, the details of the programmes ?

RAKSHA MANTRI (SHRI JAGJIVAN RAM) : (a) and (b). Developments across India's borders are taken into account in making our own defence arrangements.

Barauni-Haldia Pipeline Enquiry Commission's Report

68. SHRI N. K. SINGHA : Will the PETROLEUM AUR RASAYAN MANTRI be pleased to state :

(a) whether Government have by now taken a final decision on the Barauni-Haldia Pipeline Enquiry Commission's Report; and

(b) if so, the broad outlines thereof ?

PETROLEUM AUR RASAYAN MANTRI (SHRI P. C. SETHI) : No Sir. The Commission of Inquiry on Pipelines has not yet submitted its report.

(b) Does not arise.

National Buildings Construction Corporation Ltd.

69. SHRI N. K. SANGHI : Will the NIRMAN AUR AWAS MANTRI be pleased to state :

(a) whether in view of the mounting losses it was decided sometime back to wind up the National Buildings Construction Corporation Ltd., but later this decision was rescinded;

(b) if so, the reasons therefor; and

(c) the manner in which the Company proposes to pay off its liabilities running into several lakhs of rupees ?

NIRMAN AUR AWAS MANTRALAYA MEN RAJYA MANTRI (SHRI I. K. GUJRAL) : (a) to (c). There was a proposal to that effect in 1967 but no such decision was taken by the Government. Ways and means are under consideration for the prompt collection of outstandings due to the Company and to reduce losses incurred by the Company which at present amount to about 6% of the total value of works executed by the Company.

Visit by Indian Trade Commissioner in Hongkong to Canton Trade Fair

70. SHRI BISHWANATH JHUNJHUNWALA : Will the VIDESH MANTRI be pleased to state :

(a) whether the Indian Trade Commissioner in Hongkong recently visited Canton Trade Fair;

(b) whether the Indian representative was invited to attend the fair or he sought permission to attend the fair of his own; and

(c) whether the Indian participation indicates a bridging up of the differences between the two countries ?

VIDESH MANTRALAYA MEN UP-MANTRI (SHRI SURENDRA PAL SINGH): (a) The Indian Commissioner in Hongkong visited the Canton Trade Fair in April, 1971.

(b) He visited the Fair on his own.

(c) It was a routine visit with no political implications.

मंत्री की स्वैच्छिक निधि से चिकित्सा संस्थाओं को वित्तीय सहायता

71. श्री प्रताप सिंह नेगी : क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1970-71 के दौरान उनकी स्वैच्छिक निधि में से किन-किन व्यक्तियों और चिकित्सा संस्थाओं को वित्तीय अनुदान दिया गया था और उसकी राशि कितनी थी; और

(ख) वर्ष 1967-68 से 1970-71 तक की अवधि के दौरान उक्त निधि में से उत्तर प्रदेश के किन-किन व्यक्तियों और चिकित्सा संस्थाओं को वित्तीय अनुदान दिया गया ?

स्वास्थ्य और परिवार नियोजन मंत्रालय में उपमंत्री (श्री ए० के० किस्कू) : (क) और (ख). अपेक्षित सूचना संबंधी विवरण मे दी गयी है जो सभा पटल पर रख दिया गया है। [प्रम्यालय में रख दिया गया। देखिये संख्या एल० टी—167/71]।

Nationalisation of Foreign Oil Companies

72. SHRI BHOGENDRA JHA : Will the PETROLEUM AUR RASAYAN MANTRI be pleased to state :

(a) whether the three foreign oil companies have repeatedly been demanding increase in the prices of crude oil, insisting on payment in foreign currencies and resorting to unhealthy competition with the Indian Oil Companies; if so, the details thereof and Government's reaction thereon;

(b) whether Government propose to nationalise the foreign oil companies; and

(c) if not, the reasons therefor along with the economic gain or loss to the country in either of the cases ?

PETROLEUM AUR RASAYAN MANTRI (SHRI P. C. SETHI) : (a) All suppliers of crude oil, including the three foreign oil companies, asked for increase in the price of crude oil as a result of the agreement reached between the oil companies operating in the region and the Oil, Producing & Exporting Countries (OPEC) of the Gulf area. Apart from the demand for a higher crude price, there is no change in the system of paying for crude nor any un-healthy competition in crude imports with any Indian Oil company.

(b) and (c). There are no immediate proposals for nationalising the foreign oil companies. Any such decision will have to take into consideration a large number of factors including the economic evaluation of the proposal.

Production of Defence Requirements

73. SHRI BHOGENDRA JHA : Will the RAKSHA MANTRI be pleased to state :

(a) the proportion of our defence requirements produced internally and their value and volume;

(b) the proportion and details of defence requirements imported from particular countries and their value in terms of rupee or foreign currencies respectively; and

(c) the target for achieving self-sufficiency in defence production and reasons for not achieving the same immediately ?

RAKSHA MANTRALAYA (RAKSHA UTPADAN) MEN RAJYA MANTRI (SHRI VIDYA CHARAN SHUKLA) : (a) It will not be in the public interest to disclose this information.

(b) To meet our urgent requirements, we are obtaining some supplies from other countries for our Defence Forces and it would not be in the public interest to disclose the details. Our policy is to produce in the country important Defence requirements; however